

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
* * *

(19)

O.A. NO.2902/1991

DATE OF DECISION : 06.03.92

MS. K.P. SAROJINI

...APPLICANT

VS.

U.C.T. & ANR.

...RESPONDENTS

CORAM

SHRI J.P. SHARMA, HON'BLE MEMBER (J)

FOR THE APPLICANT

...~~ONE~~

FOR THE RESPONDENTS

...SHRI J.C. MADAN, PROXY
COUNSEL FOR SHRI
P.P. KHURANA

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

ORDER (ORAL)

Shri B.Krishnan earlier appeared for the applicant, but he is not present today. The applicant was ordered to be evicted from the premises, which she was occupying after the cancellation of the allotment, by the Estate Officer under Section 5 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 by the order dt.27.5.91. The appeal against this order before the learned District Judge, Delhi was also dismissed on 25.11.91. When the appeal was dismissed, she moved an application for retaining the premises for one more month. The applicant filed this Original Application for the relief that the applicant may be allowed to retain the premises allotted to her while she

(20)

was posted as Member of the Foreign Exchange Regulation Act Board, Ministry of Law and Justice. In the reliefs, she claimed that she may be only allowed to retain the premises upto 31.7.92. An ex-parte stay was granted in favour of the applicant, but that was vacated by a Division Bench by the order dt.24.12.91. The applicant assailed this order before the Hon'ble Supreme Court in SLP and the SLP was dismissed by the order dt.26.12.91. It was specifically mentioned in the order of the Hon'ble Supreme Court that the applicant shall not be evicted till 31.1.92. Thus the prayer, she has desired in the Original Application cannot now be granted even if she is present to contest the application as the Hon'ble Supreme Court allowed her only to retain the allotted premises till 31.1.92. In view of this, the Original Application has become infructuous and is disposed of accordingly as dismissed with cost on the parties.

J. P. Sharma

(J.P. SHARMA)
MEMBER (J)

06.03.92

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